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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 224/98

New Delhi this the 23rd Day of July 1998

Hon'ble Shri R.K. Aahooja, Member (A)

1. Shri Mahavir Singh,
Son of Shri Ram Lal

2. Shri Sarwan Singh,
S/o Shri Hari Singh

3. Shri Mahesh Kumar,
S/o Shri Parlahad Ram,

All resident of C/o Shri Hari Om Gaur,
Gaur Bhawan,
Gali No. 40,
Sadh Nagar, New Delhi.

Petitioner

(By Advocate: Shri V.P. Sharma)

-Versus-

1. Union of India through
The Secretary,
Ministry of Defence, Govt. of India
South Block, New Delhi

2. The Director,
The Director Supply and Transportation,
Ministry of Defence, Army Headquarters,
New Delhi.

3. The Commandant,
494 Coy ASC,
Supply Depot.
C/o 56 A.P.O.,
New Delhi.

Respondents

(By Advocate: Shri Gajender Giri).

ORDER (Oral)

The applicants, three in number, are aggrieved that their services have been terminated by the respondents with effect from 2.1.1998 without following the principal of last come first go as junior to them are still working and the respondents have placed an indent for fresh persons for re-engagement.

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2. Respondents in their reply have denied the allegation that they have terminated the services of the applicants. According to the respondents, the applicants Nos. 1 & 2 had left the work of their own accord while applicant no. 3 is still continuing. They further state that if the applicants are willing to work and report for duty, they can be considered for re-engagement subject to availability of work.

3. I have heard the counsel. In view of the submission made by the respondents, the OA is disposed off with the direction that they will consider the applicants for re-engagement in preference to outsiders and juniors in case they report for duty and work is available with the respondents. The respondents will consider their cases for grant of temporary status and regularisation in accordance with the Scheme.

R.K. Ahooja —
(R.K. Ahooja)
Member(A)

Mittal